

(in US \$ million)

Sl. No.	Name of Project	Sector/Field	Amount	Cumulative Utilisation as on 31-7-1996
1.	UP Sodic Land Reclamation	Agriculture	61.851	13.607
2.	UP Primary Education	Social	181.942	65.395
3.	UP Urban Development	Urban Development	142.190	114.679
4.	UP Rural water Supply & Sanitation	Rural Water Supply	59.6	NIL (Loan became effective on 28.8.96)
MULTISTATE				
5.	Shrimp & Fish Culture	Agriculture	98.475	9.134*
6.	States Roads	Roads	115.000	86.147*
7.	Technical Education	Social	239.490	132.620

* These figures are for the Whole project.

Besides these State/Multistates projects, there are several Central Sector projects being implemented across the country including the state of Uttar Pradesh.

CCS Payments to Exporters

4475. SHRI PRAMOTHES MUKHERJEE: Will the Minister of COMMERCE be pleased to state:

(a) the details of applications/representations received by each of the regional offices of DGFT particularly the Joint Director General of Foreign Trade, Cochin from various exports till August 31, 1996 for releasing the Cash Compensatory Support withheld for long;

(b) whether the Government propose to issue guidelines to settle the issue and to release the arrears of CCS as per the decision taken earlier by this Ministry/DGFT; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) (a) to (c). Cash Compensatory Support (CCS) was withdrawn with effect from 03.7.1991 and the last date for making applications for

CCS against exports made upto 2.7.1991 was 31.12.92. Applications for grant of CCS received by the due date have been disposed of. In some cases where the claims had been rejected, representations/appeals were received for grant of CCS. They were also considered and disposed on merits. In some cases where CCS payments had been made, the Audit had raised objections some of which were taken up with the Audit and the position clarified. Wherever the Audit did not agree to drop the objections, recoveries were made by inter-alia, adjustments against other pending claims. In so, far as Office of the Jt. DGFT, Cochin is concerned, according to available information, during the period 01.4.1996 to 31.7.1996 the said office had received a representation in this regard from M/s Balmer Lawrie & Co., a Public Sector Undertaking. In this case, the Principal Director of Audit, Madras had raised an Audit, Objection on overpayment of CCS to the company. The Govt. had taken up the matter with the Principal Director of Audit, Madras who confirmed the objection. Consequently, the overpayment of CCS was adjusted against other pending claims of the party and the audit objection has accordingly been settled.

High Court Benches

4476. SHRI A. SAMPATH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of High Court Benches in the country, State-wise;

(b) whether the Government have received some demands for establishing additional benches;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) A statement showing the requisite information is attached

(b) to (d). No specific, complete proposal has been received from any State Government, in consultation with the Chief Justice of the concerned High Court, for establishing a bench of the High Court away from its principal seat.

STATEMENT

Name of the State/ Union Territory	Name of the High Court	Name of the Bench
1	2	3
Uttar Pradesh	Allahabad	Lucknow
Madhya Pradesh	Madhya Pradesh	Gwalior Indore
Maharashtra	Bombay	Nagpur Aurangabad
Bihar	Patna	Ranchi
Rajasthan	Rajasthan	Jaipur
Goa	Bombay	Panaji
Nagaland	Gauhati	Kohima
Mizoram	Gauhati	Aizawl
Manipur	Gauhati	Imphal
Tripura	Gauhati	Agartala
Meghalaya	Gauhati	Shillong

Sick Industries with B.I.F.R.

4477. DR. DEBI PROSAD PAL:
SHRI N.J. RATHWA:
SHRI MOHAMMAD ALI ASHRAF FATMI:

Will the Minister of FINANCE be pleased to state:

(a) the number of sick industrial units referred to and registered with Board for Industrial and Financial Reconstruction (BIFR) since its inception. State-wise, with particular reference to West Bengal;

(b) the number of references disposed of, year-wise, alongwith details and the number of cases still pending;

(c) the number of companies revived after implementation of revival schemes by BIFR, year-wise;

(d) whether the banks/financial institutions have provided facilities including reliefs/concessions to such units in terms of sanctioned scheme recommended by BIFR;

(e) if not, the number of such cases recorded so far and the remedial steps taken or proposed to be taken in this regard; and

(f) the measures being taken for disposal of cases speedily?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that upto 31.07.1996, 2595 references received by it, out of which 1807 references were registered under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA). The State-wise details of cases registered with BIFR as on 31.07.1996 including that of West Bengal are given in the attached statement.

(b) BIFR has reported that out of 1807 references registered with it upto 31.07.1996, 1435 cases have been disposed of while cases of 372 sick industrial companies were pending with BIFR. The details of cases disposed of are as under:

Cases dismissed as non-maintainable	404
Rehabilitation schemes sanctioned	435
Winding up recommended to concerned High Court	452
Cases declared no longer sick	125
Cases dropped after net worth became positive	19

(c) BIFR has further reported that upto 31.07.1996, 125 sick industrial companies have been declared as no longer sick and are out of purview of BIFR after successful implementation of revival schemes sanctioned. Year-wise details of such companies are as follows: